

Saturday, 21st October, 1854

PROCEEDINGS

OF THE

**LEGISLATIVE COUNCIL
OF INDIA**

Vol. I

(1854 - 1855)

Moved by the same that the above Bill be referred to a Select Committee consisting of Mr. Grant, Mr. Allen, and the Mover.

Agreed to.

SIR LAWRENCE PEEL moved that the Petition from certain imprisoned debtors at Bombay, this day presented, be referred to the Select Committee on the Bill "to amend the Law of arrest on mesne process in Civil Actions in the Supreme Courts and to provide for the subsistence of destitute prisoners under civil process of the said Courts."

Agreed to.

The Council adjourned.

Saturday, October 14, 1854.

PRESENT :

The Most Noble the Governor General, *President*.

Hon. Sir Lawrence Peel, A. J. M. Mills, Esq.,
Hon. J. A. Dorin, D. Elliott, Esq.,
Hon. Major Genl. Low, A. Malet, Esq.,
Hon. J. P. Grant, and
Hon. Sir James Colville, C. Allen, Esq.,

THE CLERK reported a communication from the Secretary to the Government of India in the Home Department, forwarding an extract of a Despatch from the Honorable the Court of Directors relating to Zemindary Dawks.

Also a communication from the Secretary to the Government of the North-Western Provinces, requesting to be furnished with a copy of the project of Law for amending Clauses 4 and 5 Section X Regulation XX of 1817 of the Bengal Code regarding Zemindary Dawks.

MR. MILLS gave notice, for Saturday next, of the second reading of the Bill "for incorporating for a further period, and for giving further powers to the Assam Company."

MR. MILLS presented the Report of the Select Committee on the Bill "for discontinuing the practice of issuing warrants for the payment of Bills of Exchange."

MR. MILLS moved the first reading of a Bill "to continue the Commissioners for the improvement of the Town of Calcutta, pending the consideration of an Act to amend Act No. X of 1852."

Bill read a first time accordingly.

The Council then, on MR. GRANT'S motion, resolved itself into a Committee for the purpose of considering proposed amendments of Standing Orders Nos. LXXIII and LXXIV concerning the settlement of Bills in Committees of the whole Council.

The proposed amendments were agreed to, and the Orders, as settled, were certified by the

CHAIRMAN; whereupon the Council resumed its sitting.

MR. GRANT moved suspension of Standing Order No. CXII relating to the order of business, to enable the Council to receive forthwith the report on the Standing Orders.

SIR JAMES COLVILLE seconded the motion.

Motion carried, and Orders reported accordingly.

The Orders as reported, were then adopted, on the motion of MR. GRANT.

The Council resolved itself, on MR. ELLIOTT'S motion, into a Committee on the Bill "for the suppression of outrages in the district of Malabar," as amended by the Select Committee.

Two amendments were agreed to in Section VII, and the Bill, as settled, was certified by the CHAIRMAN; whereupon the Council resumed its sitting.

The Council then, on MR. ELLIOTT'S motion, resolved itself into a Committee on the Bill "to prohibit the possession of certain offensive weapons in Malabar," as amended by the Select Committee.

The Bill was passed without any amendments, and certified by the CHAIRMAN; whereupon the Council resumed its sitting, and the CHAIRMAN reported the above two Bills to the Council.

MR. ALLEN moved that the Clerk be instructed to send the Secretary to the Government of the North-Western Provinces a copy of the project of Law regarding Zemindary Dawks, as desired in his letter reported this day.

Agreed to.

MR. ELLIOTT gave notice, for Saturday next, of the third reading and passing of the two Bills settled in Committee this day.

MR. MILLS gave notice that he would, on the same day, move for a Committee of the whole Council on the Bill "for discontinuing the practice of issuing warrants for the payment of money from the Treasuries of the Collectors."

The Council adjourned.

Saturday, October 21, 1854.

PRESENT :

The Most Noble the Governor General, *President*.

Hon. Sir Lawrence Peel, A. J. M. Mills, Esq.,
Hon. J. A. Dorin, D. Elliott, Esq.,
Hon. Major Genl. Low, A. Malet, Esq., and
Hon. J. P. Grant, C. Allen, Esq.

THE CLERK reported a communication from the Chief Secretary to the Government

of Fort St. George, submitting the Draft of an Act and other papers relating to the management and control of certain emigrant vessels proceeding from Ports within that Presidency.

MR. MILLS gave notice that he would, on Saturday next, move the second reading of the Bill "to continue the Commissioners for the improvement of the Town of Calcutta, pending the consideration of an Act to amend Act X of 1852."

MR. MILLS presented the Report of the Select Committee on the Bill "for making better provision for the education of Male Minors subject to the superintendence of the Court of Wards."

Also the Report of the Select Committee on the Bill "for withdrawing certain privileges enjoyed by the Nazim and his family."

MR. GRANT presented a Report from the Committee appointed to take into consideration the projects of Law connected with the Marine Department, relative to a Bill "for the regulation of Ports and Port-dues" prepared by them.

MR. MILLS moved the second reading of the Bill "for incorporating for a further period, and for giving further powers to the Assam Company."

Motion carried after a debate, and Bill read a second time accordingly.

Moved by the same that the Bill be referred to a Select Committee, consisting of Sir Lawrence Peel, Mr. Peacock, and the Mover.

Agreed to.

MR. MALET moved the second reading of the Bill "to amend the Law in force in the Presidency of Bombay concerning the use of badges."

Motion carried, and Bill read a second time accordingly.

Moved by the same that the Bill be referred to a Select Committee, consisting of Mr. Elliott, Mr. Allen, and the Mover.

Agreed to.

MR. ELLIOTT moved the third reading and passing of the Bill "for the suppression of outrages in the district of Malabar in the Presidency of Fort St. George."

Also of the Bill "to prohibit the possession of certain offensive weapons in Malabar."

The motions were severally carried, and the Bills certified accordingly by the President.

Moved by the same that Mr. Allen carry the above Acts to the Most Noble the Governor General for his assent.

Agreed to.

The Council resolved itself, on MR. MILLS' motion, into a Committee for the consideration of the Bill "for discontinuing the practice of issuing warrants for the payment of Bills of Exchange," as amended by the Select Committee.

A slight verbal amendment was agreed to, and the Bill as settled was certified by the CHAIRMAN, who reported it to the Council, when it resumed its sitting.

MR. MILLS gave notice that he would, on Saturday next, move the third reading and passing of the above Bill.

SIR LAWRENCE PEEL moved that the Draft of an Act for extending the Admiralty jurisdiction of Her Majesty's Supreme Court of Judicature at Madras, and the papers relating thereto, be referred to a Select Committee, consisting of Mr. Peacock, Sir James Colvile, Mr. Elliott, and the Mover.

Agreed to.

MR. GRANT moved that Mr. Malet be added to the Select Committee appointed to take into consideration the projects of Law connected with the Marine Department.

Agreed to.

MR. ELLIOTT moved that the Draft of an Act relating to the management and control of certain emigrant vessels proceeding from Ports within the Madras Presidency, be referred to the above Committee.

Agreed to.

MR. MILLS (in the absence of Sir James Colvile) gave notice of motion for a Committee of the whole Council on the Bill "for making better provision for the education of Male Minors subject to the superintendence of the Court of Wards" on Saturday next.

MR. MILLS gave notice of a similar motion in respect to the Bill "for withdrawing certain privileges enjoyed by the Nazim and his family."

MR. GRANT gave notice that he would, on Saturday next, move the first reading of a Bill "for the regulation of Ports and Port-dues."

The Council adjourned.

Saturday, October 28, 1854.

PRESENT :

The Most Noble the Governor General, *President*.

Hon. J. A. Dorin,	A. J. M. Mills, Esq.,
Hon. Major Genl. Low,	D. Elliott, Esq.,
Hon. J. P. Grant,	A. Malet, Esq., and
Hon. Sir James Colvile,	C. Allen, Esq.

The following Messages from the Most Noble the Governor General were brought by Mr. Grant, and read:—